

R.N.I. No. TELMUL/2016/73158
HSE No. 1051/2023-2025

[Price : Rs. 12-00 Paise.



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-A EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 7] HYDERABAD, WEDNESDAY, JULY 31, 2024.

TELANGANA BILLS

TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 31st July, 2024.

L. A. BILL No. 7 OF 2024.

**A BILL TO CHANGE THE ACRONYMS OF THE
TELANGANA LAWS AND FOR MATTERS
CONNECTED THEREWITH OR INCIDENTAL
THERETO.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Fifth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Laws (Change of Acronyms) Act, 2024.

Short
title and
application.

(2) It shall apply to all the laws made, adapted, enacted by the State Legislature and in force in the State of Telangana.

[1]

B. 72-1 (RSN)

- Definitions.** 2. In this Act, unless the context otherwise requires;-
- (a) "Acronym" means a word formed from the initial letters of a phrase;
 - (b) "Government" means the Government of Telangana;
 - (c) "Law" means and includes any enactment, ordinance, regulation, order, bye-law, rule, scheme, notification or other instrument, etc., made, adapted, enacted by the State Legislature and in force in the State of Telangana;
 - (d) "notification" means, a notification published in the Telangana Gazette and the expression 'notified' shall be construed accordingly;
 - (e) "TG" means Telangana;
 - (f) "TS" means Telangana State;
 - (g) Any other word or expression used or referred to in any other law for the time being in force.

- Change of Acronyms.** 3. In all the Laws in force in the State of Telangana,-
- (1) For the acronym "TS" wherever they occur, the acronym "TG" shall be substituted.
 - (2) Any reference relating to the acronym in any Law including enactment, ordinance, regulation, order, bye-law, rule, scheme, notification or other instrument, etc., made thereunder both statutory and non-statutory, for the acronym "TS", read the acronym 'TG' respectively.
 - (3) For the words "Telangana State" wherever they occur, while referring to the Laws, the word "Telangana" shall be substituted therefor.

4. The short title of every Act specified in Column (3) of the Schedule and its citation by the number and year as indicated therein shall be amended as specified in the corresponding entry in column (4) thereof and all references to any such law in any other law shall stand modified accordingly; **Schedule.**
5. (1) The Government may, from time to time, by notification in the Official Gazette, amend the Schedule. **Power of Government to amend Schedule.**
(2) Any amendment made under sub-section (1) shall have effect as if enacted in this Act and shall come into force on the date of the notification, unless the notification otherwise directs.
6. If any difficulty arises in giving effect to the provisions of this Act, the Government may, by general or special order, published in the Telangana Gazette, make such provisions not inconsistent with the provisions of this Act, as appear to them to be necessary or expedient for the removal of the difficulty. **Power to remove difficulties.**
7. Every notification or order made under sections 5 and 6 of this Act, shall, as soon as possible after it is issued, be laid before the Legislature of the State. **Laying.**
8. For the purpose of this Act, the Telangana General Clauses Act, 1891 shall apply. **Applicability of the Telangana General Clauses Act, 1891. Act No. 1 of 1891.**

SCHEDULE**(See section 4)**

Sl.No.	Year	Short Title	Short Title, Number and Year as modified / amended
(1)	(2)	(3)	(4)
1)	1956	The Telangana State Co-operative Societies (Reconstitution) Act, 1956 (Act No. XLII of 1956).	The Telangana Co-operative Societies (Reconstitution) Act, 1956 (Act No. XLII of 1956).
2)	1959	The Telangana State Legislature (Vacation of Seat on Simultaneous Membership) Act, 1959 (Act No. XII of 1959).	The Telangana Legislature (Vacation of Seat on Simultaneous Membership) Act, 1959 (Act No. XII of 1959).
3)	1963	The Telangana State Co-Operative Bank (Formation) Act, 1963 (Act No. 12 of 1963).	The Telangana Co-Operative Bank (Formation) Act, 1963 (Act No. 12 of 1963).
4)		Professor Jayashankar Telangana State Agricultural University Act, 1963 (Act No. 24 of 1963).	Professor Jayashankar Telangana Agricultural University Act, 1963 (Act No. 24 of 1963).
5)	1976	The Telangana State Aid to Industries Act, 1976 (Act, No. 53 of 1976).	The Telangana Aid to Industries Act, 1976 (Act No. 53 of 1976).
6)		The Telangana State Handloom Weavers Co-Operative Society (Formation) Act, 1976 (Act No. 54 of 1976).	The Telangana Handloom Weavers Co-Operative Society (Formation) Act, 1976 (Act No. 54 of 1976).

(1)	(2)	(3)	(4)
7)	1983	The Telangana State Handloom Weavers Co-operative Society Limited (Merger of Certain Co-operative Societies) Act, 1983 (Act No. 14 of 1983).	The Telangana Handloom Weavers Co-operative Society Limited (Merger of Certain Co-operative Societies) Act, 1983 (Act No.14 of 1983)
8)	1984	The Telangana State Electricity Board (Recovery of Dues) Act, 1984 (Act No. 28 of 1984).	The Telangana Electricity Board (Recovery of Dues) Act, 1984 (Act No. 28 of 1984).
9)	1988	The Telangana State Council of Higher Education Act, 1988 (Act No. 16 of 1988).	The Telangana Council of Higher Education Act, 1988 (Act No. 16 of 1988).
10)	1989	The Telangana State Audit Act, 1989 (Act No. 9 of 1989).	The Telangana Audit Act, 1989 (Act No. 9 of 1989).
11)	1998	The Telangana State Minorities Commission Act, 1998 (Act No. 31 of 1998).	The Telangana Minorities Commission Act, 1998 (Act No. 31 of 1998).
12)	2003	The Telangana State Commission for Scheduled Castes and Scheduled Tribes Act, 2003 (Act No. 9 of 2003).	The Telangana Commission for Scheduled Castes and Scheduled Tribes Act, 2003 (Act No.9 of 2003).
13)	2007	Sri Konda Laxman Telangana State Horticultural University Act, 2007 (Act No. 30 of 2007).	Sri Konda Laxman Telangana Horticultural University Act, 2007 (Act No. 30 of 2007).
14)	2014	The Telangana State Industrial Project Approval and self certification System (TS-iPASS) Act, 2014 (Act No.3 of 2014).	The Telangana Industrial Project Approval and Self Certification System (TG-iPASS) Act, 2014 (Act No.3 of 2014).

(1)	(2)	(3)	(4)
15)	2016	The Telangana State Commission for Debt Relief (Small Farmers, Agricultural Labourers and Rural Artisans) Act, 2016 (Act No. 12 of 2016).	The Telangana Commission for Debt Relief (Small Farmers, Agricultural Labourers and Rural Artisans) Act, 2016 (Act No. 12 of 2016).
16)	2017	The Telangana State Scheduled Castes and Scheduled Tribes Special Development Fund (Planning, Allocation and Utilization of Financial Resources Act, 2017 (Act No. 18 of 2017).	The Telangana Scheduled Castes and Scheduled Tribes Special Development Fund (Planning, Allocation and Utilization of Financial Resources) Act, 2017 (Act No. 18 of 2017).
17)	2018	The Telangana State Private Universities (Establishment and Regulation) Act, 2018 (Act No. 11 of 2018).	The Telangana Private Universities (Establishment and Regulation) Act, 2018 (Act No. 11 of 2018).
18)	2020	The Telangana State Building Permission Approval and Self Certification System (TS-bPASS) Act, 2020 (Act No. 12 of 2020).	The Telangana Building Permission Approval and Self Certification System (TG-bPASS) Act, 2020 (Act No. 12 of 2020).
19)	2021	The Telangana State Prevention of Touting and Malpractices against Tourists and Travellers Act, 2021 (Act No. 10 of 2021).	The Telangana Prevention of Touting and Malpractices against Tourists and Travellers Act, 2021 (Act No. 10 of 2021).

STATEMENT OF OBJECTS AND REASONS

During the formation of the State of Telangana in 2014, the Ministry of Road Transport and Highways, Government of India, New Delhi, notified the new State code "TG" for vehicle registration number plates for the State of Telangana vide Notification No. S.O.1324(E), dated 19.05.2014.

After formation of State of Telangana, on the request of the then Government of Telangana, the notification was suitably amended and allotted the group of letters "TS" in place of "TG" to the State of Telangana vide the Ministry of Road Transport and Highways, Government of India, New Delhi Notification No. S.O.1486 (E), dated 09-06-2014.

To reflect the aspirations of the people of Telangana for their decades-long struggle for separate Statehood and also in accordance with the standard two-letter format used for other Indian States, such as TN for Tamilnadu, KL for Kerala, AP for Andhra Pradesh, MP for Madhya Pradesh, BR for Bihar, and MH for Maharashtra, etc., the Government of Telangana in Resolution dated 04.02.2024 of the Council of Ministers has decided to adopt "TG" as the official abbreviation for the State of Telangana, representing the State's identity and recognition.

The Ministry of Road Transport and Highways, Government of India, New Delhi, in notification No.S.O.1306 (E), dated 12.03.2024, allotted the group of letters "TG" in place of "TS" for registration mark to the new vehicles in the State of Telangana.

Pursuant to the said decision, all the departments of Secretariat were directed to replace all references to "TS" with "TG" in the nomenclature of all State Public Sector Undertakings, Agencies, autonomous Institutions and any other Government bodies, official documents, websites and any other official communications, vide U.O.Note No.4634/Genl, L&C/2024, General Administration (General, L & C) Department, dated 17.05.2024.

Therefore, it has been decided to change the acronym "TS" with "TG" and to change the expression "Telangana State" as "Telangana", while referring to all the State Laws viz., enactment, ordinance, regulation, order, bye-law, rule, scheme, notification or other instruments, made, adapted, enacted by the State Legislature and which are in force in the State of Telangana, by undertaking a legislation.

This bill seeks to give effect to the above decision.

ANUMULA REVANTH REDDY,
Chief Minister.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 5 of the Bill authorizes the Government to issue notifications in respect of matters specified therein and generally to carry out the purposes of the Act and such notifications issued which are intended to cover matters mostly of procedural in nature.

The above provisions of the Bill regarding the delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

ANUMULA REVANTH REDDY,
Chief Minister.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND THE CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Laws (Change of Acronyms) Bill, 2024, after it is passed by both the Houses of the State Legislature may be submitted to the Governor for his assent under article 200 of the Constitution of India.

ANUMULA REVANTH REDDY,
Chief Minister.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.